

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 2814
TO BE ANSWERED ON 19.12.2024**

IMPLEMENTATION OF LABOUR CODE

2814. # SHRI SANJAY SINGH:

Will the Minister of Labour and Employment be pleased to state:

- (a) the State-wise data, in percentage, of the number of cases that were registered and resolved under the grievance redressal mechanism for workers during the last five years;**
- (b) the States that have made the least progress in implementation of the labour code and the reasons therefor; and**
- (c) the details of the amount allocated and spent for worker welfare schemes during the last five years, State-wise?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a): The Samadhan Portal is an online Platform for filing Industrial disputes, claims and general complaint by workers, trade unions and employers. Region-wise details of number of Industrial disputes, claims under various Acts viz. the Payment of Gratuity Act, 1972, the Minimum Wages Act, 1948, the Maternity Benefit Act 1961, the Equal remuneration Act, 1976, the Payment of Wages Act, 1936 and General Complaints received and disposed on Samadhan Portal are given at Annexure-1.

Individuals, including workers, can also file their complaint/grievances through CPGRAM portal. The state-wise grievances received and disposed of on CPGRAM is at Annexure-2. Percentage of disposal is at 96.5% in 2024 Calendar Year.

(b): 'Labour' is a subject in the Concurrent List of the Constitution of India and the power to make rules has been entrusted to Central Government as well as State Governments. As a step towards implementation of four Labour Codes, the Central Government has pre-published the draft Rules.

Contd..2/-

As per available information, 32, 31, 31 and 31 States/Union Territories have pre-published the draft Rules under the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020 and the Occupational, Safety, Health and Working Conditions Code, 2020 respectively.

(c): The schemes of Ministry of Labour and Employment are Central Sector schemes. Major welfare schemes being implemented are: (i) Labour Welfare Scheme (LWS) for welfare of Beedi / Cine/ Non-Coal Mine workers and their family members covering three components viz. health, scholarship and housing; (ii) Aatmanirbhar Bharat Rojgar Yojana (ABRY) to incentivise employers for creation of new employment and restoration of loss of employment during Covid-19 pandemic; (iii) National Career Service (NCS) for establishment of Model Career Centres (MCCs); (iv) Pradhan Mantri Shram Yogi Maandhan (PMSYM), a voluntary contributory scheme with matching contribution by Government of India for old age pension; (v) Rehabilitation of Bonded Labourers (RBLs) for identification and rehabilitation of bonded labourers and the expenditures incurred on these schemes are as under:-

(In Rs. Crore)

Year	PM-SYM	LWS	NCS	*ABRY	**RBLs
2020-21	319.71	53.66	43.80	351.08	—
2021-22	324.23	86.25	24.30	4046.44	2.0473
2022-23	269.91	64.21	43.99	4593.08	0.594
2023-24	162.51	80.79	46.90	1197.89	0.568
2024-25 (as on 15.11.2024)	95.18	81.31	24.25	—	0.006

*ABRY scheme has been discontinued w.e.f. 31.03.2024.

**RBLs scheme is a demand driven scheme.

**

Annexure-1

Annexure referred to in reply to part (a) of Rajya Sabha Unstarred Question 2814 for 19.12.2024.

SAMADHAN PORTAL: Region Wise Data for 2024-25 (As on 30.11.2024)							
S. No.	Region	Industrial Disputes (including Termination)		Claims (under various Acts PG, MW, MB, ER, PW)		General Complaints	
		Received	Disposed	Received	Disposed	Received	Disposed
1	Ahmedabad	694	439	571	337	472	408
2	Ajmer	612	416	649	422	412	316
3	Asansol	206	81	154	77	110	88
4	Bangalore	594	302	1057	511	426	289
5	Bhubaneswar	426	205	381	185	221	101
6	Chandigarh	930	711	1604	808	716	572
7	Chennai	543	339	1178	417	405	158
8	Cochin	711	510	479	180	230	132
9	Dehradun	565	490	1318	491	646	388
10	Delhi	1862	1051	1992	558	868	422
11	Dhanbad	410	218	1078	441	286	133
12	Guwahati	90	56	168	86	98	37
13	Hyderabad	680	374	2277	557	590	384
14	Jabalpur	564	400	2626	1891	710	303
15	Kanpur	800	601	762	307	544	278
16	Kolkata	482	267	707	313	267	184
17	Mumbai	430	293	2424	707	780	341
18	Nagpur	459	51	752	139	415	41
19	Patna	347	244	693	165	295	236
20	Raipur	353	214	405	223	234	118
	Total	11758	7262	21275	8815	8725	4929

* Received and Pending cases include cases carried forward from last FY + cases received/pending in current FY

- PG : Payment of Gratuity Act, 1972
- MW : Minimum Wages Act, 1948
- MB : Maternity Benefit Act, 1961
- ER : Equal Remuneration Act, 1976
- PW : Payment of Wages Act, 1936

Annexure-2

Annexure referred to in reply to part (a) of Rajya Sabha Unstarred Question 2814 for 19.12.2024.

State wise public Grievances details		
State Name	Total Received	Disposed
Andaman And Nicobar Islands	93	93
Andhra Pradesh	4223	4057
Arunachal Pradesh	77	73
Assam	2023	1950
Bihar	6725	6508
Chandigarh	427	414
Chhattisgarh	2656	2580
Dadra and Nagar Haveli and Daman and Diu	79	74
Daman and Diu	7	7
Delhi	12182	11818
Goa	281	267
Gujarat	6324	6094
Haryana	8779	8522
Himachal Pradesh	1065	1038
Jammu And Kashmir	827	806
Jharkhand	3867	3767
Karnataka	11166	10683
Kerala	1753	1674
Ladakh	16	14
Lakshadweep	17	15
Madhya Pradesh	8825	8535
Maharashtra	26295	25184
Manipur	132	131
Meghalaya	51	50
Mizoram	7	7
Nagaland	23	22
Odisha	5864	5718
Puducherry	152	146
Punjab	4875	4733
Rajasthan	5497	5329
Sikkim	38	38
Tamil nadu	8922	8551
Telangana	4905	4723
Tripura	190	180
Uttar Pradesh	23168	22413
Uttarakhand	2039	1972
West Bengal	13065	12629
Total	166635	160815
